

**FALTA EXPORT PROCESSING ZONE, FALTA-OFFICE
SUPERINTENDENT (GROUP 'B' POST) RECRUITMENT RULES,
1999**

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**FALTA EXPORT PROCESSING ZONE, FALTA-OFFICE
SUPERINTENDENT (GROUP 'B' POST) RECRUITMENT RULES,
1999**

G.S.R. 314(E).-In exercise of the powers conferred by the proviso to Article 309 of the Constitution and in supersession of the Falta Export Processing Zone, Falta (Group 'A' and 'B' posts) Recruitment Rules, 1986 in so far as they relate to the post of Office Superintendent, except as respect things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Office Superintendent in the Falta Export Processing Zone, Falta, namely :-

1. Short title and commencement :-

(i) These rules may be called the Falta Export Processing Zone, Falta-Office Superintendent (Group 'B' post) Recruitment Rules, 1999.

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay :-

The number of the said post, their classification and scale of pay attached thereto shall be as specified in columns (2) to (4) of the schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications etc :-

The method of recruitment, age limit, qualifications and other matter relating to the Said post shall be as specified in columns (5) to (14) of the aforesaid schedule.

4. Disqualifications :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted marriage with any person, shall be eligible for appointment to any of the post : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and other party to the marriage and there are other ground for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so. to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

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Name of Post	Number of	Classification	Scale of Pay	Whether	Age limit	Whether benefit
	Post			selection	for direct	of added years of
				by merit	recruits	service admissible
				or selection-		under Rule
				cum-seniority		30 of the Central

						Civil Services (Pension) Rules, 1972.
1	2	3	4	5	6	7
Office	1*	General	Rs. 5500-	Selection-	Not	Not
Superintendent	(1999)	Central	175-9000	cum-Seniority	Applicable	Applicable
		Service				
		Group 'B'				
		Non-				
		Gazetted,				
		Ministerial				
*Subject to variation dependent on work load.						